GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

RAJYA SABHA

UNSTARRED QUESTION NO -451

ANSWERED ON – 03/12/2025

SEPARATE LEGISLATION FOR EBCs

451. # DR BHIM SINGH

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether Government accepts the fact that the social, economic and educational conditions of Extremely Backward Classes (EBCs) in several States, including Bihar, are backward in a manner comparable to the Scheduled Castes;
- (b) whether it is also a fact that while the Scheduled Castes are protected under the SC/ST Prevention of Atrocities Act, 1989, there is no dedicated central protective legislation for EBCs; and
- (c) whether Government is considering to introduce a separate law to ensure the interests, protection and equal rights of EBCs, if not, the reasons therefor and if so, by when such legislation is likely to be introduced?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L.VERMA)

(a) to (c) In the Constitution of India, there is no seperate category of Extremely Backward Classes(EBC).
